

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 212
123/ND/2016

IN THE MATTER OF:
Mrs. Malti Bhargava

... **Applicant/Petitioner**

Versus

CaxtonPress Pvt. Ltd. & Ors.

... **Respondent**

Under Section: 58 & 59 of Co. Act

Order delivered on 19.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Sunil Kumar

For the Respondent : Adv. Davinder N. Grover, Adv. Sachin Singh
Shahi, Adv. Pragati for Respondent No. 3.

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Ld. Counsels for the parties are ad idem that the matter is being mediated by Hon'ble Justice Mr. Murlidhar and prayed for short adjournment. At his request, the hearing is deferred to 31.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)